

Annex III**Report on shifting of Branches / Offices / Extension Counters within the same city, town or village by a District Central Cooperative Bank in cases where prior permission of Reserve Bank of India is not required**

1.	(i) Name of the bank	
	ii) Address of the head office / Central Administrative office	
	(iii) Total number of bank branches	
	(iv) Name of the office / branch(s/es) which has / have been shifted and date of shifting	
	(v) With r/t (iv) above, please mention: a) Licence No. & Date: b) Approval No. & Date:	
	(vi) Old address of the aforesaid office branch	
	(vii) New address of the aforesaid office/branch	
	(viii) Distance between the old and new addresses	
	(ix) Whether the entire office / branch(s/es) functioning at the old address has/have been shifted to the new address or only a part of the office / some departments has/have been shifted?	
	(x) Reasons for shifting	
	(xi) Details of how premises at the old address will be disposed of / surrendered	
2.	(i) Whether the city / town in which the office is located is rural or semi-urban, or urban or metropolitan (as per last Census)? Please specify	
	(ii) Whether the locality to which the office has been shifted is – a) predominantly residential (Rural / Urban) b) predominantly commercial (Rural / Urban) c) an industrial area (Rural / Urban)	
	(iii) Are there any branches of other co-operative bank	

	<p>or commercial bank within 400 meters from the new address? If so, give details (i.e. names and distances from new location)</p>	
	<p>(iv) Is any other cooperative or commercial bank also located in the same building wherein the office/branch has now been shifted or in the building adjoining or opposite it? If so, give details.</p>	
3.	<p>(i) Have the new premises been acquired on lease/rent or self-constructed or purchased? Please specify:</p> <p>(ii) Has the Board approved such deviations? (If yes, please enclose a copy of the resolution)</p> <p>(iii) Whether the shifting is being approved by RCS? (If so, enclose a copy of the approval)</p> <p>(iv) In case the new premises have been purchased/self-constructed, has the bank obtained permission of the Registrar for investment of funds? If so, attach a copy of the Registrar's orders If not, explain the reasons why permission is not obtained?</p>	
4.	<p>Shifting of a bank's Head Office/ Administrative Office (within the same locality)</p> <p>In case the bank has shifted its Head Office /Administrative office, will the bank's registered address also change?</p> <p>If so, has the bank taken necessary action in this regard as required under the State Cooperative Societies Act?</p> <p>Has the bank sent a separate intimation of change of registered address to Department of Supervision of Reserve Bank of India (Central Office and Regional Office) and NABARD Regional Office, as required under the guidelines?</p>	
5.	Will the bank's bye-law need amendment?	

	Confirm whether RBI NOC for alteration of bye-laws has been granted u/s 49C of BR Act, 1949 (Yes/No)	
	If Yes – Give details of bank's request and RBI NOC (Furnish copy)	
	If No – Reason for not approaching RBI for grant of NOC u/s 49C of BR Act, 1949	
	Details of CRCS/RCS approval (Furnish copy)	

I hereby certify that the above information is true to the best of my knowledge and belief.

Signature _____

(Name of the Bank's Chief Executive Officer)

Date:

Forwarded to:

1. The
Reserve Bank of India
Department of Regulation
_____ Regional Office

2. The NABARD,
_____ Regional Office

Enclosure:

Note: Please submit this Annex as also the necessary enclosures / documents / sketch-maps etc. in duplicate.